



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH.

O. A. No. 350/ 157 of 2012 (J)

Shri Ved Prakash Verma, son of Sita Ram Verma, aged about 33 years, working as Junior Telecom Officer (ED), office of the Chief General Manager, BSNL, WBTC, Ground Floor, CTO Building, Kolkata- 700 001; residing at Block No. C-2, Flat No.103, Bhaskar Roy Enclave, AWHO, Phase-II, Tegharia, Kolkata- 700 059.

... Applicant.

-Vs-

1. Bharat Sanchar Nigam Limited service through its Chairman & Managing Director, Bharat Sanchar Nigam Limited, Sanchar Bhawan, 7th Floor, Harish Chandra Mathur Lane, Janpath, New Delhi- 110 001.
2. The Director (HR), BSNL, Bharat Sanchar Bhawan, HC Mathur Lane, Janpath, New Delhi- 110 001.

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3. The Chief General Manager, West Bengal
Telecom Circle, 1, Council House Street,
(2nd Floor), Kolkata- 700 001.

4. The General Manager, Telecom, Calcutta
SSA, West Bengal Telecom Circle, BSNL,
CTO Building, 8, Red Cross Place Road
(3rd Floor), Kolkata- 700 001.

... Respondents.

DETATI^o

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No. O.A. 350/0157/2018

Date of order: 18.4.2018

Present: Hon'ble Mr. A.K. Patnaik, Judicial Member

For the Applicant : Mr. S.K. Dutta, Counsel

For the Respondents : None

O R D E R (Oral)**A.K. Patnaik, Judicial Member:**

Heard Mr. S.K. Dutta, Ld. Counsel for the applicant.

2. This Original Application has been filed by the applicant under Section 19 of the Administrative Tribunal Act, 1985 seeking the following relief:-

"a) An order directing the Reviewing Authority i.e. the Respondent No.2 to consider and dispose of the Review Petition of the applicant dated 5.4.2017 after considering all the points raised in the said Review Petition by a speaking and reasoned order after giving personal hearing to the applicant within a period as to this Hon'ble Tribunal may seem fit and proper."

3. As submitted by Mr. S.K. Dutta, Ld. Counsel for the applicant, the applicant was served with a major penalty charge sheet in connection with certain allegation in respect of his duties while posted as Junior Telecom Officer (Internal), although he was actually working as JTQ (Group), Karimpore under Krishnanagar SSA and prior to issuance of the Charge Sheet he was placed under suspension. He replied to the charge sheet and thereafter a departmental inquiry was held and he was terminated by imposing a major penalty order dated 16.10.2015. He preferred an appeal on 9.11.2015, which was rejected. Against the said order of rejection of appeal he preferred a Review Petition, which is still pending consideration.

4. Mr. Dutta, Ld. Counsel for the applicant submitted that the grievance of the applicant would be more or less addressed if a specific order is passed by directing the concerned authority i.e. respondent No. 2 to dispose of the review petition dated 5.4.2017 within a specific time frame.

5. Therefore, I dispose of this O.A. by directing the respondent No. 2 that if any such review petition as claimed by the applicant has been preferred on



5.4.2017 and the same is still pending consideration, then the same may be considered and disposed of within a period of 6 weeks from the date of receipt of this order.

6. Though I have not entered into the merits of the case, still then I hope and trust that after such consideration if the applicant's grievance is found to be genuine then expeditious steps may be taken by the concerned respondent No. 2 within a further period of 6 weeks from the date of such consideration to extend the benefits to the applicant. However, if in the meantime the said representation stated to have been preferred on 5.4.2017 has already been disposed of then the result thereof be communicated to the applicant within a period of 2 weeks from the date of receipt of a copy of this order.

7. With the aforesaid observation and direction, the O.A. is disposed of.

8. As prayed for by Mr. Dutta, Ld. Counsel a copy of this order along with paper book be transmitted to the respondent No. 2 by speed post for which Mr. Dutta undertakes to deposit necessary cost in the Registry by the next week.

(A.K. Patnaik)
Judicial Member

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